

SLP(Crl.)No. 504 OF 2004  
ITEM No.44

Court No. 3

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 504/2004

(From the judgement and order dated 05/09/2003 in CRLOP 26083/03  
of The HIGH COURT OF MADRAS)

VENKATESHWARAN & ANR.

Petitioner (s)

VERSUS

M/S. SINGARAVEL YARN TRADERS

Respondent (s)

(With Appln(s). for ex-Parte stay )

Date : 27/02/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE

HON'BLE MR. JUSTICE B.P. SINGH

For Petitioner (s)Mr. T. Harish Kumar, Adv.  
Mr. A.P. Natarajan, Adv.

Mr. K.V. Vijayakumar,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

Adjourned by two weeks. The petitioner to produce a  
copy of the order taking cognizance by the learned Magistrate.

(PAWAN KUMAR)  
COURT MASTER

(PREM PRAKASH)  
COURT MASTER